

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 1**  
**CP 12/241- 242/PB/2022**

**IN THE MATTER OF:**

Harender Singh	.... Petitioner
Vs	
H.S. Power Projects Pvt Ltd. & Ors.	.... Respondent

**Order under Section 241-242, 244 & 246**

**Order delivered on 13.06.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Ms. Anam Sahar, Advocate (for Mr. Jatin Sharma, Advocate)
For the Respondent	: Adv. Ajay K. Jain with Rajiv Bajaj

**ORDER**

Ms. Anam Sahar, Ld. Proxy Counsel appeared on behalf of the Petitioner and seeks time to get instructions from the main arguing counsel in the matter. Mr. Rajiv Bajaj, Ld. Counsel for the Respondent appeared through VC and states that the failure of mediation has been recorded in the mediation report dated 14.03.2024 which stated as follows:-

***“Since no agreement is arrived at by the parties and Mediation is terminated, the Matter is sent back to the Hon’ble Principal Bench for Adjudication.”***

Ld. Counsel for the respondent submits that the remuneration to the mediator has been given already. In view of the above, Ld. Counsel is directed to proof of having paid the remuneration to the mediator. At request and by consent, list the matter on **25.07.2024 for physical hearing.**

In the meanwhile, both the parties are directed to prepare list of dates & events and brief notes of arguments.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**